

ITEM NO.4

COURT NO.4

REVISED
SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10852/2018

(Arising out of impugned final judgment and order dated 21-12-2017 in WC No. 22329/2016, WC No. 48530/2016, WC No. 22331/2016 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH SUGAR MILL ASSOCIATION

Petitioner(s)

VERSUS

COOPERATIVE CANE DEVELOPMENT SOCIETY LTD
& ORS. ETC.

Respondent(s)

(WITH PRAYER FOR INTERIM RELIEF, IA No.146303/2018-PERMISSION TO FILE PETITION SLP)

Date : 03-12-2018 These matters were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.
Mr. Manish K. Bishnoi, AOR
Mr. Narinder K. Verma, Adv.
Ms. Tanvi Sapra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the special leave petitions
is granted.

Issue notice returnable in the last week of
January, 2019 on any Tuesday.

Until further orders, no coercive steps shall
be taken against the petitioners.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar

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